

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 613
CAA-89/ND/2022

IN THE MATTER OF:

M/s. Khatu Shyam Sales Pvt. Ltd. and
M/s. Goverdhan Retail India Pvt. Ltd.

...APPLICANT

Section

U/s 230-232(2nd Motion)

Order delivered on 25.04.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant

:PCS Rakesh Kumar

For the RD

:

For the OL

:

For the Income Tax Department

:Mr. Gaurav Gupta, SSC, Mr.
Shivendra Singh, JSC, Mr. Yojit
Pareek, JSC, Mr. Namit
Gupta,Adv

ORDER

Ld. Counsel on behalf of Petitioner is present. None appears on behalf of RD and it is noticed that no response from the RD is reflected on the e-portal. On the last date of hearing i.e. 29.02.2024, Ld. Counsel for the RD had submitted that they have filed their report, however it was not reflected on the e-portal. Ld. Counsel on behalf of the Income Tax Department is present and submitted that they have filed their report and they have no objection, if the scheme is approved. Report of OL is reflected on the e-portal, however no one has appeared on behalf of OL at the time of hearing of the matter. List the matter on **16.05.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)